

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
Transfer Original Petition (AT) (MRTP) No.06 of 2017
(Old RTPE No.323 of 1996)

In the matter of:

Smt. Shobha Rani Jain

...Complainant

Vs.

Delhi Development Authority

...Respondent

Appearance: Shri Dhruv Shukla, Advocate with Smt. Shobha Rani Jain complainant/ witness.

Shri Sunil Malhotra, Advocate for the Respondent.

21.05.2019

Cross-examination of the Complainant's witness (CW1/A) is concluded. Learned Counsel for the Complainant moved an application and stated that he does not want to produce any other witness as there was only one Complainant.

Learned Counsel for the Respondent submits that one Shri A.S. Dagar, Director (Housing) had filed evidence by way of affidavit, which is dated 5th November, 1998 and if Shri Dagar is not available, the Respondent may file a fresh affidavit of the concerned officer by way of evidence. The same is not opposed by the learned Counsel for the Complainant. If learned Counsel for the Respondent wants to file a fresh affidavit, he may file it well in advance with a copy to the learned Counsel for the Complainant.

It is submitted by learned Counsel for the parties that they are not available in the month of June 2019. As prayed by both the parties, post the matter for evidence of Respondent on 10th July, 2019.

[Peeush Pandey]
Registrar